

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No.1467/97

Date of Order : 5.11.97

BETWEEN :

M.Ramakrishna

.. Applicant.

AND

1. The General Manager,
 S.C.Rly., Secunderabad.
2. The Chief Personnel Officer,
 S.C.Rly., Secunderabad.
3. The Chief Commercial Superintendent,
 S.C.Rly., Secunderabad.
4. The Senior Divisional Personnel Officer,
 S.C.Rly., Guntakal Division, Guntakal,
 Ananthapur District.
5. The Divisional Railway Manager,
 S.C.Rly., Guntakal Division,
 Guntakal, Anantapur Dist.

.. Respondents.

 Counsel for the Applicant

.. Mr.S.Ramakrishna Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X A s per Hon'ble Shri R.Rangarajan, Member (Admn.) X

 Mr.S.Ramakrishna Rao, learned counsel for the applicant
 and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA was appointed as Catering Cleaner in V.R.R. Tirupathi through a contractor w.e.f. 1.4.85. The applicant continued in that capacity under contractor and was discharged from service by the contractor on 22.4.91. The applicant

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requests for appointing him in the railways as was done in the case of other Catering Cleaners.

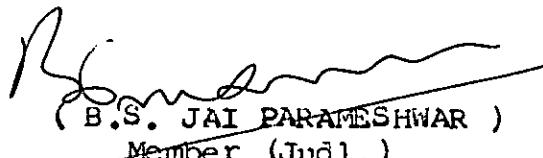
3. This OA is ~~praying~~ filed for a direction to the respondents to engage and continue the applicant as Catering Cleaner and absorb him as ^a departmental employee duly regularising his service with all consequential benefits that are available to regular employees. If there are no vacancies the applicant may ^{be} continued in Catering staff in the temporary status till the vacancy in the regular vacancy arises.

4. The applicant has submitted a representation in this connection dated 6.10.96 (A-3). It is stated that the said representation is still to be disposed of.

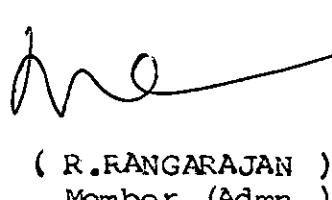
5. In view of the above the OA is disposed of directing ~~the~~ R-5 to dispose of the representation dated 6.10.96 in accordance with the law following the earlier judgements, if any given in this connection.

6. With the above direction, the OA is disposed of at the admission stage itself. No costs.

(Registry to send a copy of this OA along with judgement to R-5)


B.S. JAI PARAMESHWAR)
Member (Judl.)

S.11-9


(R.RANGARAJAN)
Member (Admn.)

Dated : 5th November, 1997

(Dictated in Open Court)

sd


M.M.

Copy to:

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. The Commercial Superintendent, South Central Railway, Secunderabad.
4. The Senior Divisional Personnel Officer, South Central Railway, Guntakal Division, Guntakal, Ananthapur District.
5. The Divisional Railway Manager, South Central Railway, Guntakal Division, Guntakal, Ananthapur.
6. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.
7. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
8. One copy to D.R(A), CAT, Hyderabad.
9. One duplicate copy.

YLKR

5/11/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 5/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO:

D.A.NO: 1467/97 ⁱⁿ

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

